

TRIPURA  **GAZETTE**

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Thursday, March 24, 2022 A. D., Chaitra 3, 1944 S. E.

PART--IV-- Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.

**TRIPURA LEGISLATIVE ASSEMBLY
SECRETARIAT**

NEW CAPITAL COMPLEX
AGARTALA, TRIPURA, PIN-799010
[Email ID :- vidhansabha_tripura@rediffmail.com]

No.F.7(12-27)-LA/2022/1873

Dated, Agartala the 22nd March, 2022.

NOTIFICATION

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, “**Tripura Municipal (8th Amendment) Bill, 2022 (The Tripura Bill No. 8 of 2022)**” as introduced in the Assembly on the **21st March, 2022** to be published in the Tripura Gazette.”


24/3/22

(B.P. Karmakar)
Secretary
Tripura Legislative Assembly

The Tripura Bill No. 8 of 2022

The Tripura Municipal(8th Amendment) Bill, 2022

**A
BILL**

further to amend the Tripura Municipal Act, 1994

WHEREAS, it is considered necessary to make certain changes in the number of Members in the Standing Committees of different Municipalities for effective implementation of the respstive provisions of the Tripura Municipal Act, 1994;

Be it enacted by the Tripura Legislative Assembly in the seventy-fourth year of the Republic of India as follows:-

- | | |
|---------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.Short Title and Commencement: | 1.This Act may be called The Tripura Municipal (8 th Amendment) Act, 2022.

2.It shall come into force from the date of its publication in the Tripura Gazette. |
| 2.Amendment of Section 16 : | In the Tripura Municipal Act, 1994, in Section 16, in sub-section (2) for clause(a), the following clause shall be substituted, namely :-

“(a)(i) in the case of Municipal Corporation, ten elected members;

(ii) in the case of Municipal Council, not exceeding eight elected members; and

(iii) in the case of Nagar Panchayat, not exceeding six elected members; and” |

STATEMENT OF OBJECTS & REASONS

As per the mandate of 74th Constitutional Amendment, the Tripura Municipal Act, 1994 was enacted, inter-alia, to endow the Municipalities with functions and powers so as to enable them to function as vibrant institution of local self-government with greater peoples' participation in managing their own affairs. Sub-section 2(a) of Section 16 of the Tripura Municipal Act, 1994 specifies the number of members in Municipal Corporation, Agartala Municipal Council and Nagar Panchayats.

2. Urban Development Department, Government of Tripura is required to take all preparatory measures to constitute different Standing Committees in the respective Municipalities.

3. General Election to Municipalities, 2021 has been completed and administration of local self government is now with the public representatives.

4. The present Bill is to substitute clause(a) of sub-section (2) Section 16 of the Tripura Municipal Act, 1994 which provides the number of elected members in the Standing Committees of the Municipalities.

5. With this background, it is proposed to introduce the Tripura Municipal(8th Amendment) Bill, 2022 (Bill No...8..... of 2022).

6. The Bill seeks to achieve the aforesaid purposes.

(Shantana Chakma)
Minister, UDD

TECHNICAL REPORT

The subject matter of the Tripura Municipal (8th Amendment) Bill, 2022 (Bill No...8... of 2022) is relatable to Entry 5 of the State List (List II) of the Seventh Schedule to the Constitution of India and therefore, the State Legislature is competent to make Laws on this subject.

2. The provisions of the Bill are not repugnant to any provision of any existing Central Act or the Constitution of India and therefore assent of the President of India, according to Article 254(2) of the Constitution of India will not be required to make it operable, if it is passed by the State Legislature.

3. The Bill does not attract the proviso to clause(b) of Article 304 of the Constitution of India and therefore, previous sanction of the President of India is not required for introduction of this Bill.

4. This is not a Financial Bill, as it will not involve expenditure from the Consolidated Fund of the State. As such, it will not require recommendation of the Governor for consideration of the Bill under Clause(3) of Article 207 of the Constitution of India.

(Biswajit Palit)
LR & Secretary, Law
Government of Tripura

FINANCIAL MEMORANDUM

This Tripura Municipal(8th Amendment) Bill, 2022 (Bill No...8.... of 2022) if enacted and brought into operation will not involve any additional expenditure from the Consolidated Fund of the State.

(Kiran Gite)
Secretary to the
Government of Tripura
Urban Development Department